

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 85165 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-376/18-19 dated 22.10.2018 passed by the Commissioner (Appeals-I), Pune.

M/s A-One Engineering Services

.... Appellant

2C/12C, Ramnagari Complex, Alandi Road,
Bhosari, Pune-411 039I

Versus

Commissioner of Central Tax, Pune

.... Respondent

41/A, GST Bhavan, Sassoon Road,
Opp: Wadia College, Pune-411 001.

Appearance:

None for the Appellant

Shri Dharmender Singh, Supdt. (AR) for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85090 / 2020

Date of Hearing: 27.01.2020

Date of Decision: 27.01.2020

Per: Dr. D.M. Misra

None present for the appellant. Learned Advocate for the appellant through their letter dated 04.11.2019 informed that the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. Copy of the acknowledgement of application is enclosed with their application. Consequently, the appeal is dismissed being withdrawn.

(Dictated and pronounced in open court)

**(Dr. D.M. Misra)
Member (Judicial)**